

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.713/MP/2025

Subject : Petition under Section 79 and 178 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations 2023, the Central Electricity Regulatory Commission (Ancillary Services) Regulations, 2022, Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) Regulations, 2024, and Commissions Suo-Motu Orders in 7/SM/2023 and 2/SM/2025 to secure reliable grid operation.

Petitioner : Grid Controller of India Limited (GCIL)

Respondents : Mytrah Energy (India) Private Limited (MEIPL) & Ors.

Date of Hearing : **11.3.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh M, GCIL
Shri Gajendra Singh, GCIL
Shri Phanishankar Chillukuri, GCIL
Shri Anmol Sharma, GCIL
Shri Anurag Kulharia, Advocate, Budhil HPS
Ms. Navya Jannu, Advocate, Budhil HPS
Shri Gyaaneshwar Joshi, Advocate, Budhil HPS
Shri Nitin Kala, Advocate, TPDDL
Shri Kunal Singh, Advocate, TPDDL
Shri Tanmay Jain, Advocate, TPDDL
Ms. Kanishka Rawat, Advocate, TPDDL
Shri Aditya K. Singh, Advocate, UPPCL
Shri Vineet Gupta, Advocate, UPPCL
Shri Divyansh Singh, Advocate, UPPCL
Shri Venkatesh, Advocate, NTPC and Ors.
Ms. Priya Dhankar, Advocate, NTPC and Ors.
Shri Siddharth Nigotia, Advocate, NTPC and Ors.
Shri Akash Lamba, Advocate, NTPC and Ors.
Shri Aniket Kahua, Advocate, NTPC and Ors.
Ms. Surbhi Kapoor, Advocate, NTPC and Ors.
Shri Kunal Veer Chopra, Advocate, NTPC and Ors.
Shri S Vallinayagam, Advocate, TNDPCL, TNSLDC & PCKL
Ms. Bhavya Arora, Advocate, TNDPCL, TNSLDC & PCKL
Ms. Poorva Saigal, Advocate, NEEPCO
Shri Aniket Prasoon, Advocate, WBSEDCL



Shri Vinit Kumar, Advocate, WBSEDCL
Shri Sarthak Sareen, Advocate, WBSEDCL
Shri Parinay Deep Shah, Advocate, Sneha Kinetic
Ms. Shikha Ohri, Advocate, Sneha Kinetic
Shri Kartik Sharma, Advocate, Sneha Kinetic

Record of Proceedings

At the outset, the learned counsel for the Respondent, NTPC, submitted that during the pendency of the Petition, the Commission, *vide* order dated 5.10.2025 in Suo Motu Petition No. 9/SM/2024, has put in place certain interim measures in light of critical grid security issues. However, despite these measures, many of NTPC's thermal stations are still receiving schedules below the minimum turn-down levels and are not receiving the required support from SCUC/SCED. The learned counsel further submitted that the intended object behind the aforesaid order/interim measures has not been achieved, and in view of the ensuing summer season, the Commission may consider passing the interim directions as proposed/prayed for by the Petitioner/GCIL.

2. Learned counsel for the Respondents, TNDPDCL and Ors., submitted that the grid security challenges highlighted by the Petitioner in this case are primarily attributed to renewable energy generators/generations and their must-run status. The learned counsel submitted that the reliefs sought by the Petitioner go far beyond the mere operational directions and seek substantive amendments to the existing Regulations, which cannot be undertaken in the present proceedings. The learned counsel also added that some of the issues raised in this Petition are also pending before the Hon'ble High Courts in Writ Petitions filed by the distribution licensees, and the Respondent, in its reply, has provided the details of the pending Writ Petitions.

3. In response, the representative of the Petitioner submitted that various Writ Petitions indicated by the Respondent, TNDPDCL, pertain to the DSM legacy dues and not to the subject matter raised herein. The representative, accordingly, requested that the matter be reserved for order.

4. After hearing the learned counsel and representative of the parties, the Commission permitted all the parties to file their respective written submissions/note of arguments, if any, on or before 31.3.2026.

5. Subject to the above, the Commission reserved the matter for order.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)